

cattle heads have been washed away. The total estimated loss of standing crops and fields in this patti roughly amounts to about Rs. 5 lakhs.

Patti Loto Badiyargad. This is one of the deficit patties. Due to excessive landslides and erosion, villages Panab, Bharankhal and Kanda are in the process of sinking down. People have left their houses and are living in some of the houses which are comparatively safer. Two houses collapsed in village Manjuli which resulted in the death of 7 persons and some heads of cattle.

Patti Karukot. This patti stretches on either side of Dhungsir Gad which joins the river Alknanda at Keertinagar. The main stream and a number of its tributaries were overflowed causing immense damage to the land of the whole patti. 90% of the irrigated land of villages Parkot and Kharat have been devastated. 7 pucca cattle sheds have been destroyed and six heads of cattle were washed away. One house collapsed in village Panyakot resulting in the death of one person. Pucca houses of village Dhar have also been washed away. The 'shramdan' road for mule traffic from Dhungsir to Kirtinagar has been washed away at several places.

Patti Dagar. The villages Gaur and Tola that stand on the top of the patti have been damaged by erosion and floods. 3/4th of the land of the village Gaur has been washed away. Almost all the Gharats (water mills) have been washed away.

Patti Saura Bhardhar. No details are available from the State Government.

3. *Relief measures undertaken by the State Government.* The State Government have sanctioned Rs. 10,000/- for distribution as gratuitous relief and Rs. 20,000/- as Taccavi. A sum of Rs. 500/- sent to the Collector from the Chief Minister's Fund has also been utilised. 1,000

maunds of food grains, medicines and other necessities of life are being distributed in the affected areas through fair price shops. Action is being taken to provide suitable sites for shifting villages which are sinking.

4. *Assistance from the Central Government.* The State Government has not asked for any financial assistance from the Government of India but according to the prescribed formula of financial assistance by the Centre, the State Government is eligible to a grant of half the total expenditure on gratuitous relief up to Rs. 2 crores and 3/4ths of the expenditure in excess thereof.

5. A sum of Rs. 1 lakh has been sanctioned from the Prime Minister's National Relief Fund for Flood relief work in the whole of Uttar Pradesh.

LEAVE OF ABSENCE

Mr. Speaker: The Committee on Absence of Members from the sittings of the House in its Seventeenth Report has recommended that leave of absence may be granted to the following Members for the periods indicated in the Report:

(1) Rt. Rev. John Richardson.

Shri T. B. Vittal Rao (Khammam): He is a nominated Member, not even an elected Member. Government should take note of it.

Mr. Speaker: I believe he is here. The hon. Member will kindly come forward. He comes occasionally to the House and he must show his face to the other hon. Members.

Shri Chattopadhyaya (Vijayawada): Not only show the face, but face the show.

Mr. Speaker (2) Shrimati Ila Palchoudhuri.

(3) Shri Kamal Singh .

(4) Shri Mulchand Dube

(5) Shri Tridib Kumar Chaudhuri.

[Mr. Speaker]

- (6) Shri A. V. Thomas
- (7) Shri H. V. Tripathi
- (8) Shri Karni Singhji
- (9) Shri A. K. Basu
- (10) Shri R. P. Nevatia.

I take it that the House agrees with the recommendations of the Committee.

Hon. Members: Yes.

Mr. Speaker: The Members will be informed accordingly.

*CORRECTION OF ANSWER TO
STARRED QUESTION NO. 5
DATED 16TH JULY, 1956.

TERMINAL TAX ON RAILWAY
PASSENGERS BILL*

The Minister of Railways and Transport (Shri Lal Bahadur Shastri): I beg to move for leave to introduce a Bill to provide for the levy of a terminal tax on passengers carried by railway from or to certain places of pilgrimage or where fairs, melas or exhibitions are held."

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the levy of a terminal tax on passengers carried by railway from or to certain places of pilgrimage or where fairs, melas or exhibitions are held."

The motion was adopted.

Shri Lal Bahadur Shastri: I **introduce† the Bill.

INDUSTRIES (DEVELOPMENT AND
REGULATION) AMENDMENT
- BILL

The Minister of Heavy Industries (Shri M. M. Shah): I beg to move for leave to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951."

The motion was adopted.

Shri M. M. Shah: I‡ introduce the Bill.

TRAIN ACCIDENT BETWEEN JAD-
CHERLA AND MAHBUBNAGAR

Dr. Jaisoorya (Medak): On a point of information, Sir.

Mr. Speaker: I know hon. Members were anxious to know about the Hyderabad accident and the hon. Minister said he would place the matter before the House. He came to me yesterday with the information a bit late and therefore, I said he may place the matter this morning (Interruptions).

Shri Nambiar rose—

Mr. Speaker: The hon. Member represent the labour, and the hon. Minister is in charge of Railways. Nobody is gloating over the fact that so many people died. Let us hear the hon. Minister. There is no point in the labour accusing the Minister and the Minister accusing the labour.

Shri Nambiar (Mayuram): This is the second accident. The Board and the Ministry are responsible for it.

* See Part I Debates, dated 13th September, 1956, Cols. 2786—88.

** Published in the Gazette of India Extraordinary Part II—Section 2, dated 13-9-56—pp. 835—839.

† Introduced with the recommendation of the President.

‡ Published in the Gazette of India Extraordinary Part II—Section 2, dated 13-9-56—pp. 840—852.